

**Drinking Water in Mandala Tribal District of
Madhya Pradesh**

3102. SHRI FAGGAN SINGH KULASTE: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Mandala tribal district of Madhya Pradesh has been declared fluoride affected during the last two years, if not, the reasons therefor;

(b) whether the number of affected villages are over 400 and action taken by the Central Government to make pure drinking water available to affected villages so far;

(c) whether funds are made available to them;

(d) whether funds have been utilised for making pure drinking water available to all affected villages; and

(e) if not, the time by which pure drinking water is likely to be made available to affected villages?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) to (d) Water supply is a State subject, and the States are to design water supply systems suited to the State. However, Government of India support the efforts of the State Governments both technically and financially through the Accelerated Rural Water Supply Programme (ARWSP), Government of Madhya Pradesh has carried out water quality testing of all the drinking water sources in the district of Mandala and have identified 335 villages which have excess fluoride in the drinking water sources. The Government of India had approved as part of the submissions to control fluorosis, a fluorosis control project, to be implemented in two Phases for Mandala district covering all the 335 fluoride affected villages. An amount of Rs. 594.42 lakh has also been released. The project is under implementation and the State Government has reported an expenditure of Rs. 566.19 lakh upto December, 1998. Powers to sanction such projects have since been delegated to the States.

(e) Question does not arise.

Killing of Foreign Tourists

3103. SHRI SUSHIL CHANDRA VARMA:
SHRI A.C. JOS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of foreign visitors have been found murdered, raped and assaulted in various States including Himachal Pradesh, Delhi and other places of the country during the last three years;

(b) if so, the details thereof, State-wise and year-wise;

(c) whether any compensation is granted to the families of the deceased by the Government;

(d) if so, the amount thereof;

(e) whether this has given wrong signal to the World and people from other foreign countries have stopped visiting India;

(f) if so, whether this Ministry has issued any directions to the States so that the foreign tourists are not attacked any more in the country; and

(g) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (g) The information is being collected and will be laid on the Table of the House.

Law and Order in Bihar

3104. SHRI BRAJ MOHAN RAM:
SHRI TARIQ ANWAR:
SHRI HARIKEWAL PRASAD:
SHRI A.C. JOS:
SHRI D.B. ROY:
SHRI VILAS MUTTEMWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether rule of law is prevailing in Bihar;

(b) if not, the reasons therefor;

(c) the details of crimes occurred in Bihar during each of the last three years till date, crime-wise;

(d) the number of cases solved and the number of persons arrested/punished during the said period; and

(e) the steps taken by the Union Government for maintaining law and order situation after imposition of President's Rule in Bihar?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a), (b) and (e) The law & order situation in Bihar has been a cause of concern for quite some time. Keeping, *inter alia*, this in view, Bihar was placed under President's rule on 12.2.1999. However, the Proclamation issued in this regard was revoked on 8.3.1999. During the period the State remained under President's rule, the

law & order machinery was toned up. Intensive raids on the hideouts of Left-extremist, Sena activists and criminals resulted in the arrest of over 150 persons.

(c) and (d) Two statements I and II containing relevant information in this regard are enclosed.

Statement-I

Incidence of IPC Crimes in Bihar During 1995 to 1997

Sl. No.	Crime Heads	1995	1996	1997
1	2	3	4	5
1.	Murder	5050	5264	5354
2.	Attempt to Commit Murder	4597	4637	4663
3.	C.H. not Amounting to Murder	622	590	578
4.	Rape	1312	1453	1457
5.	Kidnapping & Abduction	2070	2378	2425
6.	Dacoity	2566	2450	2392
7.	Preparation & Assembly for Dacoity	203	228	208
8.	Robbery	2678	2955	2931
9.	Burglary	6728	6563	5533
10.	Theft	17244	16782	14959

1	2	3	4	5
11.	Riots	12368	12449	11997
12.	Criminal Breach of Trust	1440	1693	1318
13.	Cheating	1572	1846	1668
14.	Counterfeiting	54	32	90
15.	Arson	NA	441	570
16.	Hurt/Grievous Hurt	NA	4805	5314
17.	Dowry Death	NA	478	761
18.	Molestation	NA	533	612
19.	Sexual Harassment	NA	107	48
20.	Cruelty by Husband or Relatives	NA	675	974
21.	Other IPC Crimes	57094	50658	53127
22.	Total Cognizable Crimes under IPC	115598	117017	117401

Source: Crime in India Data.

Note: 1. NA Stands for Data Not Available.

2. Figs. of 1997 are provisional.

*Information for the year 1998 is not yet available.

Statement-II

Cases Chargesheeted (CH), Persons Arrested (A) and Convicted (C) in Bihar under IPC Crime During 1995 to 1997

CRIME HEAD	1995			1996			1997		
	(CH)	(A)	(C)	(CH)	(A)	(C)	(CH)	(A)	(C)
1	2	3	4	5	6	7	8	9	10
Murder	3467	10585	2161	3619	12099	2053	3429	10046	1770
Attempt to Commit Murder	3862	12100	2243	3816	12329	2455	3569	9574	1628
CH. not Amounting to Murder	381	1122	400	389	982	178	338	978	109
Rape	1040	1948	615	1146	2107	620	1158	1964	381
Kidnapping & Abduction	1455	4112	811	1571	4307	941	1527	4520	504
(i) Of Women & Girls	655	1465	585	719	1647	471	695	1403	181
(ii) Of Others	800	2647	226	852	2660	470	832	3117	323
Dacoity	1240	5968	2665	1503	5871	2059	1235	5334	831
Preparation & Assembly for Dacoity	195	1389	202	176	897	216	178	945	147
Robbery	1348	4934	681	1605	4613	972	1495	4465	571
Burglary	1909	7566	757	2243	5943	1327	1940	3942	747
Theft	7193	19209	7864	8008	18111	5605	6023	14821	2547

1	2	3	4	5	6	7	8	9	10
Riots	10728	65399	8192	10042	57589	31036	9188	49736	8939
Criminal Breach of Trust	986	2416	269	1349	3013	595	960	1657	335
Cheating	1126	2872	330	1194	2879	1333	1088	2502	454
Counterfeiting	23	85	3	24	55	10	19	339	86
Arson	NA	NA	NA	264	780	37	260	1394	108
Hurt/Grievous Hurt	NA	NA	NA	3894	9675	517	4408	14496	1010
Dowry Deaths	NA	NA	NA	364	1378	46	482	1830	222
Molestation	NA	NA	NA	381	772	44	434	927	66
Sexual Harassment	NA	NA	NA	78	125	3	31	62	43
Cruelty by Husband or Relatives	NA	NA	NA	487	1541	60	610	2145	159
Other IPC Crimes	42221	103404	15501	37912	90900	28478	38748	94752	9591
Total Cognizable Crimes Under IPC	77174	243109	42694	80065	235966	78585	77120	226429	30254

Source : **Crime in India**

Note : 1. Figs. of 1997 are **Provisional**.

2. NA Stands for **Data NCT Available**.